

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.84/2018
IN
CP (IB) No. 7/Chd/Hry/2017**

In the matter of:

Recorders and Medicare Systems Pvt. Ltd. ...Applicant-Corporate Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for the Resolution Professional.
Mr. Anil Goel, Resolution Professional, in person.
Mr. Kamal Satija, Advocate for Resolution Applicant.
Mr. Krishan Vrind Jain, CA for Resolution Applicant.
Mr. Aditya Kochar, Assistant Manager for HDFC Ltd.
Ms. Pooja Mahajan, Advocate for the promoter-director.

Mr. Kamal Satija, Advocate has filed Memo of Appearance for the Resolution Applicant and seeks time to file Power of Attorney with the resolution of the Trust. The Resolution Professional has also filed Trust Deed and Information Memorandum alongwith compliance affidavit by diary No.2081 dated 08.06.2018. The same be taken on record.

Mr. Aditya Kochar, Assistant Manager for HDFC Ltd. has recorded his statement separately that the dues of HDFC Ltd. have been cleared by the promoter-director of the suspended Board of Directors, Suman Jolly in his personal capacity. However, in the resolution plan under consideration, no amount was offered to the HDFC Ltd. Learned counsel for the Resolution

Applicant seeks time to file certain documents in support of the Trust Deed. Representative of HDFC Ltd. need not to appear on the future dates till further orders.

List the matter on 20.07.2018 for arguments.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

June 11, 2018
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